

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 619
CAA-50/ND/2022

IN THE MATTER OF:

M/s. LMG Energy Infralogistics Ltd. and
M/s. Arise Commercial Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Arun Saxena and Ms. Shanu
Pastore, Advocates.

For the RD

:Adv. Swechcha Mishra

For the OL

:Ms. Hemlata Rawat Counsel

For the Income Tax Department

:

ORDER

Due to paucity of time, matter is adjourned to 21.10.2022.


(COURT OFFICER)